

30/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 43/96
R.A/C.P No.
E.P/M.A No.

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SECTION OFFICER (Judl.)

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH
GUWAHATI

ORIGINAL APPLN. NO.

43 OF 1995

TRANSFER APPLN. NO.

OF 1995

CONT. EMPT APPLN. NO.

OF 1995 (IN OA NO.)

REVIEW APPLN. NO.

OF 1995 (IN OA NO.)

MISC. PETN. NO.

OF 1995 (IN OA NO.)

.....

S. Manjhi Singh

APPLICANT(S)

-vs-

.....

RESPONDENT(S)

FOR THE APPLICANT(S)

...MR.

MR.

MR.

MR.

...MR.

D.K. Biswas

FOR THE RESPONDENTS

...MR.

S. Ali, Dr. C. S. G. Sarma

OFFICE NOTE

DATE

ORDER

19.3.96

Ld. Addl. CGSC Mr G.Sarma for the respondents.

Learned counsel Mr D.K. Biswas moves this application on behalf of 103 applicants seeking for granting relief in the form of Special Compensatory (Remote Locality) Allowance to them. They have also prayed to be allowed to join together in one application under Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules 1987. Prayer allowed.

Perused the grievances and the reliefs sought by the applicants. The application is admitted subject to verification by the respondents as indicated below. Issue notice on the respondents by registered post. Written statement within 8 weeks.

List on 20.5.96 for written statement and further orders.

The respondents are directed to verify whether the applicants are in their establishment and the genuineness of the signatures of the applicants. This report should be intimated to this Tribunal.

Steps within two days.

Send photocopy of verifications to respondent No.2.

Member

19/2

Copy to be furnished to the counsel for the parties.

By Order.

Mr. T. K. J.

nmn

Requisites are issued
and ver. 636-97 D. 26-3-96
COPY OF ORDER ISSUED TO COUNSEL OF
POLICE V. NO. 646-97 D. 26-3-96

2/13

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH
GUWAHATI

(2)

ORIGINAL APPLN. NO. 43/96	OF 1995
TRANSFER APPLN. NO.	OF 1995
CONT EMPT APPLN. NO.	OF 1995 (IN OA NO.)
REVIEW APPLN. NO.	OF 1995 (IN OA NO.)
MISC. PETN. NO.	OF 1995 (IN OA NO.)

..... APPLICANT(S)

-VS-

..... RESPONDENT(S)

FOR THE APPLICANT(S) ... MR.

MR.
MR.
MR.

FOR THE RESPONDENTS ... MR.

OFFICE NOTE

DATE

ORDER

20
21-8-96

Mr. G. Sarma for the respondents.
written statement has not been submitted.
Mr. Sarma request for another six weeks
for counter.

List on 8-7-96 for counter and
further order.

30.6.96.

Notice duly served
on Respdnt No. 2.

bow

Counter has not been
filed.

SPP

w/statement has not been
submitted.

31/7

w/statement has not been
filed.

29/8

lm

62
Member

8.7.96

Mr. S. Ali, learned Sr. C.G.S.C., is
present. Written statement has not been filed.

List for written statement and further
orders on 1.8.96.

nkm

62
Member

1-8-96

Learned Addl.C.G.S.C. Mr. G. Sarma
for the respondents. None for the applicant.
Written statement has not been submitted.
As requested by Addl.C.G.S.C., list for
written statement and further order on
30-8-96.

lm

62
Member

3

O.A. 43 of 1996

3

30.8.96

Mr. G.Sarma, Addl. C.G.S.C. for the respondents.

Written statement has not been submitted.

Mr. Sarma, Addl. C.G.S.C. seeks one month time to file written statement. Allowed.

w/statement has not been submitted.

List for written statement and further order on 27.9.96.

20/9

6
Member

trd

27-9-96

None for the applicant. Leave note of Mr. G.Sarma Addl. C.G.S.C. List for order on 9-10-96.

w/statement has not been submitted.

28/9/0

6
Member

lm

M
27/9

9-10-96

Written statement has not been submitted. None is present.

List for written statement and further order on 19-11-96.

w/statement has not been submitted.

18/10

6
Member

lm

M
9/10

19.11.96

None for the applicant. Learned Addl. C.G.S.C. Mr G. Sarma for the respondents seeks time to file written statement.

List for written statement and further orders on 10.12.96.

w/statement has not been submitted.

29/11

6
Member

nkm

M
19/11

(4)

O.A. No. 43 of 1996

10.12.96

Mr. G.Sarma, Addl. C.G.S.C. for the respondents.

None for the applicant.

Written statement has not been submitted.

List for ~~written~~ hearing on 2.1.1997. In the meantime the respondents may submit written statement with copy to the counsel of the applicant.

6/1
Member

trd

2.1.97

None for the applicant. Learned Sr. C.G.S.C. Mr S. Ali and Learned Addl. C.G.S.C. Mr G. Sarma for the respondents. Written statement has not been submitted.

List for hearing on 30.1.97. In the meantime the respondents may submit written statement.

Inform Mr D.K. Biswas, Advocate for the applicant regarding the date of hearing.

6/1
Member

3.1.97.

nkm

m/
a/1

Copy of the order
Sent to The Bothside 30.1.97
Advocate vide order
Dated - 2-1-97.

Learned counsel Mr. D.K.Biswas appearing on behalf of the applicant is present.

Learned Addl. C.G.S.C. Mr. G. Sarma appearing on behalf of the respondents is present.

Mr. Sarma prays that only yesterday he has received information for which he is compelled to pray for adjournment. Learned counsel appearing on behalf of the applicant has vehemently opposed because ^{he} has ~~already~~ come from Agartala. Considering the entire facts we adjourn it. Date and place for hearing of the case will be decided later on. Mr. Sarma also said that the written statement could not be filed due to lack of instruction. Costs Rs. 500.00. ~~shall~~ to be paid on the next date of hearing. *by the Respondent*

6/1
Member

J. S. Bhattacharya
Vice-Chairman

Place the case in the Administrative office.

By order
Rgr 30-1-97

trd
m/12

O.A. 43 of 1996

24-2-97

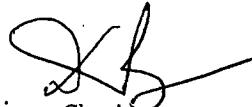
4.6.97

DS serv on E/H
or Resps. Copy & a w/s
serv by post at a/c
or party.

Heard Mr. D.K.Biswas, learned counsel appearing on behalf of the applicant at some length. Let this case be listed on 6.6.97 case remains part heard.

List it on top of the list for hearing on 6.6.97.

60
Member


Vice-Chairman

34-5-97

Yukalatnama filed trd
by Mr. G. Sarmee, Addl.
C.G.S.C

~~There is no representation on behalf of the applicant. Let this case be listed on 11.7.97.~~

~~60~~

~~Vice-Chairman~~

6.6.97

Heard Mr D.K.Biswas, learned counsel appearing on behalf of the applicant at some length. There are certain technical defects. Mr Biswas prays for 3 weeks time to rectify the defects. Prayer allowed.

List on 3.7.1997 for further order.

60
Member


Vice-Chairman

pg



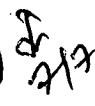
3.7.97

There is no representation on behalf of the applicant. Let this case be listed on 11.7.97.

60
Member


Vice-Chairman

9.7.97
Received list of dates
by post from the
learned advocate Shri
D.K. Biswas, Agartala and
placed in OA 43/96 F.Y. nkm

copy not yet served 
to the Addl. C.G.S.C.

9/7. w/s. Mr. D.K. Biswas
NKT

11.7.97

The applicant is not present today. He was to furnish the legible typed copy. He has not done it. For the ends of justice the case is adjourned to 28.7.97.

Member

Vice-Chairman

nkm
✓ 14/4

28.7.97

The case is ready for hearing. Mr G. Sarma, learned Addl. C.G.S.C., submits that the matter relates to Tripura. Accordingly the case will be taken up for hearing at Agartala. The date will be notified later.

The applicant has not filed the corrected typed copy. The applicant shall file the corrected typed copy.

Office to intimate this order to the counsel for the applicant.

Member

Vice-Chairman

nkm
✓ 30/7.

21.5.98

All the applicants have joined in this single application and a prayer has been made by them to allow them to proceed with the case by a single application as per the provisions of Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules, 1987.

Heard Mr D.K. Biswas, learned counsel for the applicants and Mr G. Sarma, learned Addl. C.G.S.C. On hearing the learned counsel for the parties we allow all the applicants to proceed with the case by a single application.

Heard the learned counsel for the parties. Hearing concluded. Judgment delivered in open court, kept in separate sheets. The application is disposed of. No order as to costs.

Member

Vice-Chairman

nkm

issued vide serial no. 1606 to 1608
dt. 15-6-98

15-6-98

8
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :::: GUWAHATI-5.

O.A. NO. 43 of 1996 and O.A.No.44 of 1996
T.A. NO.

DATE OF DECISION 21.5.1998

Shri S. Mangi Singh and
102 others

(PETITIONER(S))

Mr D.K. Biswas

ADVOCATE FOR THE
PETITIONER (S)

VERSUS

Union of India and others

RESPONDENT (S)

Mr G. Sarma, Addl. C.G.S.C.

ADVOCATE FOR THE
RESPONDENT (S)

THE HON'BLE MR JUSTICE D.N. BARUAH, VICE-CHAIRMAN
THE HON'BLE MR G.L. SANGLYINE, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.43 of 1996

And

Original Application No.44 of 1996

Date of decision: This the 21st day of May 1998

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

The Hon'ble Mr G.L. Sanglyine, Administrative Member

Shri S. Mangi Singh and
102 others.Applicants

By Advocate Mr D.K. Biswas.

-versus-

1. The Union of India, represented by the
Secretary to the Government of India,
Ministry of Defence,
New Delhi.

2. The Garrison Engineer,
869 EWS, 57 - MTN DiV.,
Laimekhong (Manipur),
99 - A.P.O.

....Respondents

By Advocate Mr G. Sarma, Addl. C.G.S.C.

.....
O R D E R

BARUAH.J. (V.C.)

By this common order we propose to dispose of the
above two applications as both the applications involve
common questions of law and similar facts.

2. All the applicants are Civilian Defence employees
in the establishment of Assistant Garrison Engineer, 57
Mountain Division, C/o 99 A.P.O., Leimakhong in the
State of Manipur. In these applicants they claim Special
Compensatory (Remote Locality) Allowance (SCA(RL) for
short) and Special (Duty) Allowance (SDA for short). The
said two allowances were denied to them by the
respondents. Hence the present applications.



3, We have heard Mr D.K. Biswas, learned counsel for the applicants and Mr G. Sarma, learned Addl. C.G.S.C., appearing on behalf of the respondents. Mr Biswas submits that similar applications, namely, original applications No.120/96 and 121/96 have already been disposed of by this Tribunal on 20.5.1998. Facts of the present cases are squarely covered by the judgment and order dated 20.5.1998 passed by this Tribunal in the aforesaid two original applications. Mr Sarma also confirms the same and submits that similar order may be passed in these two cases also. In the aforesaid two cases, namely, O.A.Nos. 120/96 and 121/96 this Tribunal held as follows:

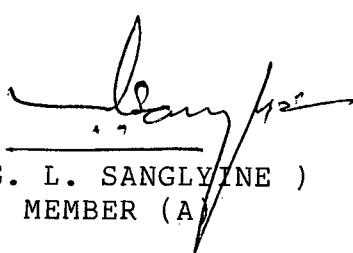
"5. As per directions given by the Apex Court the respondents were to modify the wording by issuing a corrigendum. Mr G. Sarma submits that he has no information whether the corrigendum had been issued in pursuance of the direction of the Apex Court. From reading of the written statement it appears that steps have already been taken by the respondents for payment of the money. In all probability the corrigendum has been issued in pursuance of the direction of the Apex Court. In case the corrigendum has been issued they payment of SDA and SCA(RL) shall be made within one month from the date of receipt of this order. If no corrigendum has been issued in terms of the direction issued by the Apex Court this must be done within fifteen days from today and thereafter take consequential steps within one month from that day."

4. As the facts are similar and also points involved are common we dispose of both the applications in the same manner as was decided in the aforesaid two original applications giving direction to the respondents to make payment of SCA(RL) and SDA to the applicants within one month from the date of receipt of this order in case corrigendum has been issued as per direction of the Apex Court given in Civil Appeal No.1572 of 1997 and others

AB

on 17.2.1997. If no corrigendum has been issued in terms of the direction issued by the Apex Court this must be done within fifteen days from today and thereafter take consequential steps within one month from that day.

5. With the above direction the applications are accordingly disposed of. However, in the facts and circumstances of the cases we make no order as to costs.


(G. L. SANGLYINE)

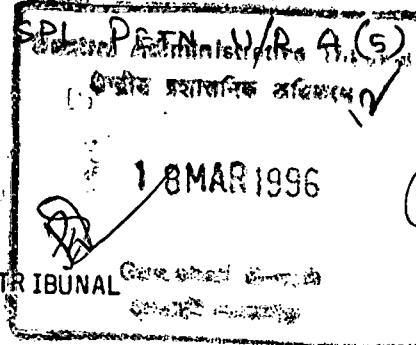
MEMBER (A)


(D. N. BARUAH)

VICE-CHAIRMAN

nkm

SPECIAL COMP. ALLOWANCE. WITH
MANIPUR
Manipur



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

CASE NO : O.A. 43 of 1996

1. Shri S. Mangi Singh, Elct. SK MES NO. 243681
2. " W. Megha Singh, Elect. " 243801
3. " K. Krishnamoni Sharma, Elect. " 243671
4. " Adhar Chandra Roy, " " 243710
5. " K. Sen Gupta, Spdt. B/R-1 " 265107
6. " A.K. Panja, Spdt. E/M-1 " 212037
7. " P.K. Dutta, " "-11 " 204988
8. " A.K. Das, S.A.-II " 264665
9. " K. Rajadurai, Spdt. B/R-II " 289212
10. " A. Hazarika, S.K.-II " 238098
11. " B. Paul, ... " " 242246
12. " A.C. Gope, " " 242428
13. " P.T. Ao, Mt. Dvr. Gr-II " 243553
14. " L. Marak, Peon " 248556
15. " A.S. Marcony, Peon " 243555
16. " Amar Singh, Chowk. " 225161
17. " Padam Bahadur, Kh/Chowk " 243636
18. " Jogi Pradhan, Chowk. " 229149
19. " Samar Sarkar, " ... " 243656
20. " Ramadhar, " " 202110
21. " Jog Bahadur Thapa, Chowk. " 220162
22. " Jagadish Das, " " 238284
23. " Rama, Chowk. " 220145
24. " Khuplam, Chowk. " 243601
25. " Arjun Ram " " 243602
26. " Sankar Das, S/Walla " 243650
27. " Huring Zeeling, S/Walla " 242926

- 2 -

28. Shri Dulal Shome, Chowk, No. 243923

29. " Shatrughna Thakur, Chok " 243924

30. " P.M.Samuel, B/Sm " 220254

31. " Lal Mohan Das, Carp. " 243588

32. " Sriram Sharma, " " 220270

33. " Kailash Patra Maz. " 243598

34. % Ram Nawal Das " " 243775

35. " Wilson Momin " " 242527

36. " Remprit, Mason " 220227

37. " Vidhanan Thakur, Mason % 220226

38. " Lanpou Vaiphei, Mason, " 243644

39. " Shyam Behari, Ftr./pipe" 238378

40. " Shivnath Prasad, B/Smith" 255814

41. " Manijan Mekato, Painter 237281

42. " Rabindhar Das, Carp. " 230511

43. " P.C.Pradhan, Carp. " 220344

44. No. 237080 Shri K.M.Chakrabarty, SEMS-I

45. " 237716 " P.K.Holm Roy, Sr. Elect.

46. " 243604 " R.K.Paul, HS- II(Elect)

47. " 238104 " C.M.Mallik H.S.II(Elect)

48. " 238291 " N.Sridharan, P.H.O.

49. " 238326 " Vishnu Prabhat, "

50. " 238335 " Milyanus Ekka, "

51. " 220353 " Iswar Bhagat, "

52. " 238128 " Tulsi Munia, DMP

53. " 220336 " B.B.Thetui, Fitter

54. " 238011 " Sirajul Haque "

55. " 243922 " K.K.Dutta, B/R-I.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

56.	No. 243672	Sh. KH. Sunil Singh, DES	80	No. 243921	Sh. Mayangnsken, Maz.
57.	No. 238497	" N.Ramchandran ,V/Man	81	" 243922	" H.Ken Singh "
58	" 220338	H. Hanifa "	82	" 243545	" Lakhinder Doley,PHO.
59.	" 228252	Shiv Singh "	83	" 243522	" Rangina, Carp.
60.	" 238437	K.P.Chandrasekhar Nair.. "	84	" 238033	P-389- Md. Rahim. " Sonbahadur, Maz.
61	" 220251	Uchit Mahato,Mate	85	" 238033	" Sonbahadur, Mate.
62	" 220244	Bhubaneswar Ram, Mat	86	" 220253	" K.Pomniya, "
63.	" 220244	Singh Bahadur, Mate	87	" 220229	" Chandra Gaud, H/Man
64	" 243889	M.L.Kalpibou,	88	" 243611	" Prom Lal, Mate
65.	" 243679	C.Lotha "	89	" 243821	" Manglemjao Singh,Mate
66.	" 238358	Ram pressad Harijan	90	" 237840	" Surulara Neog, "
67.	" 220211	Sunil Deb "	91	" 220311	MD. Resul "
68.	" 243846	A.S.Wungnaayo, Maz.	92	" 238728	Sh. Bhoj Bahadur, "
69.	" 238042	A.P.Kumar , Mate	93	" 243636	" Thoiba Singh, Maz.
70.	" 238026	Motilal , Maz.	94	" 243433	" Somingthang, "
71.	" 243434	Govind Singh, Maz	95	" 243435	" Thankhew "
72.	" 243641	G.Munnuswami, "	96	" 243599	" Sabbir Hussain "
73.	" 243603	Dodiram Dayal "	97	" 243673	" I.Kulamani Singh"
74.	" 243643	Til Bahadur, "	98	" 243824	" Anna Vaiphei "
75.	" 243617	Bhakta Bahadur "	99	" 243623	" Hechon Chonglai "
76.	" 243683	Adhik Lal Mandal "	100	" 243842	" Labhoum, "
77.	" 243622	Shiv Kumar Rana "	101	" 243680	" Hari Ram Chouhan"
78.	" 243693	J.S.Winnor, "	102	" 243798	" Atovi Soma , Mason
79.	" 243682	K.K.Das,	103	"	" Thanggon Vaiphei

(4)

5

All (103) posted in

Garrison Engineer , 869 , Leimakhong

57 - Mountain Div.

C/O, 99 - A.P.O. **APPLICANTS**

-- VERSUS --

1. Union of India,

represented by the Secretary to the Govt. of India

Ministry of Defence , New Delhi

2. Garrison Engineer, 869 EWS

57 - MTN DIV.

Leimakhong (Manipur)

99 - A.P.O. **RESPONDENTS**

PARTICULARS OF RESPONDENTS

1. Secretary to the Government of India

Ministry of Defence

Central Secretariat , New Delhi

2. Garrison Engineer

In Charge 57 MTN. DIV , Leimakhong

Manipur , 99 - A.P.O.

(5)

-: Page-3 :-

PARTICULARS OF ORDERS AGAINST WHICH THE
APPLICATION IS MADE.

The application is directed against the non-implementation of the Government of India, Ministry of Finance (Department of expenditure) O.M. No.20014/10/86-E-IV dated, 23-09-1986 and denial of ~~Spot. Comp. Allowance (RL)~~ allowance by the Respondents even after the Judgement and Order of this Hon'ble Tribunal in O.A...../89 passed on 29-03-1994 and implemented by the Respondent No.1 in respect of 149 Applicants similarly situated as the Applicants here.

JURISDICTION OF THE TRIBUNAL

All Applicants are civilian Defence employees posted in same " newly defined field area " from various dates between 1984-1994. The Applicant declare that the subject matter of the application and the redressal prayed for are within the jurisdiction of this Hon'ble Tribunal. The Applicants declare that the application is within the prescribed limitation.

FACTS OF THE CASE

1. All these Applicants joined Shri Gadadhar Bania in a joint application before this Hon'ble Tribunal which was registered as O.A.48 of 1989 and was finally disposed of by Order dated, 11-01-1996. As the joint Petition suffered from procedural infirmity and irregularity this application in proper form is being filed under the leave of this Hon'ble Tribunal.
2. All the Applicants here are civilian defence employees working in various posts described in details in the list of names annexed. They are all posted in

:- Page-4 :-

the establishment of Respondent No.2 with effect from different dates after 1984.

3. That the allowance namely, ~~Spcl. Comp. Allowance~~ is admissible to all Central Government employees similarly situated by virtue of Ministry of Defence Office Memo No. 4(19)85/D(Civ-1) dated, 11-01-1984.
4. Consequent on the recommendation of the 4th Commission the Government of India decided and the President of India accorded approval to pay the allowance in the permissible rate to all employees posted in the North Eastern States.
5. The Applicants are all entitled to the allowance from such dates on which Applicants were individually posted to the establishment of Respondent No.2. The Applicants thus challenge the non-implementation of the allowance to which they are lawfully entitled.
6. As many as 149 Applicants posted in the establishment of G.E.(P)872EWS, at Agartala(Tripura) filed application before this Hon'ble Tribunal challenging the denial/non-implementation of the ~~Spcl. Comp. Allowance~~ allowance. This Hon'ble Tribunal after hearing all the parties passed its final verdict on 29-03-1994 in O.A. No. 48/89 directing the Respondents to pay all arrears accrued to each individual Applicant with reference to the date of posting and the rate admissible. The said Order of this Hon'ble Tribunal was confirmed in review application No. 30/1995 and as such the Order of this Tribunal has already been implemented in respect of all those 149 Applicants who are similarly situated as the present Applicants are.

(4)

:- Page-5 :-

7. The Applicants expected that the allowance would be uniformly applied in the case of all similarly situated employees on the decision of this Hon'ble Tribunal. But the Order of this Hon'ble Tribunal not having been implemented beyond the 149 employees, the present Petitioners alongwith others served a Notice demanding justice through their Counsel and despatched registered post on 10-04-1995. No response having been received the Applicants filed the joint application with Shri Gadadhar Bania (O.A. 181/1995) and that joined the petition being procedurally defective the present application is filed in proper form.

8. That the decision and the verdict passed by this Hon'ble Tribunal on 11-01-1996 in O.A. 181/1996 would be applicable in the case of the present Applicants, all being similarly situated and having common cause of action and identical relief sought for.

RELIEF SOUGHT

(i) The Judgement and Order of this Hon'ble Tribunal in O.A. 48/1989 and in O.A. 181/1995 passed on 29-03-1994 and 11-01-1996 respectively to be made applicable in the case of the present Applicants.

(ii) This Hon'ble Tribunal would also kindly pass Orders as to cost of this proceeding and such compensation for denying and delaying the payment of the allowance to which the Applicants are lawfully entitled.

THE DOCUMENTS ANNEXED

1.
2.
3.
4.

NUMBER OF I.P.O.

NO: 809 315096, AGARTALA- P.O. 50/2

NO: 809 315095. " 50/2
Contd..... P/6.

(8)

S.C.A.

VERIFICATION

WE the Undersigned posted in the establishment of Respondent-3 at Leimakhong, Manipur, do hereby verify the contents of the application above, which are true to our knowledge, and we have not suppressed any material facts.

No. 243646.

1. SRI. GADADHAR BANIA (ELECT) ^(former) ^(S.K.) 21. 225161. Amar Singh (chowkida)
2. NO. 243681. S. MANGI SINGH 22. 243656. Sri. padam Bahadur (Kh/Chowkida)
3. 243801 W. Megha Singh (Elected) ^(ELECT. SK) 23. 229149. Sri. Jogi pradhan (chow)
4. 243671 K. Krishnamani Sharma (SK) 24. 243686 Sri. Samar Sarkar (cho)
5. 243710. Adhirechandra Roy 25. 202110. Sri. Ramadhar (chow)
6. 265107. K. Sengupta. 26. 220162. Sri. Jag Bahadur Tha (chow)
7. MES/212037 AKPANJA SUPDT ^{ENQ} 27. 238284. Sri. jagadis Das (chow)
8. MBS-204988, P.K. Dutta B/M-II 28. 220145 Rama (chow)
9. MES-264665. AK Das SA-II 29. 243601 Kheplam Hangali (chow)
10. 289212 K. Rajaderia. 30. 243602. Arjun Rani. Chow
11. 31. 243650. Sri. Sambas Das (S/val)
12. 32. 242926. Sri. Husing Zeling
13. 33. 243923. Sri. Debal Shome
14. 238098 A. HAZARIKA ^{SK II} 34. 243924. Sri. Shatruughan Jib
15. 242426. Sri. P. Paul. 35. 220254. Sri. P. M. Samuel (B/Smi; No. 243588)
16. 242428 Sri. A. C. Gope ^(S.K. II) 36. SRI. LALMOHAN DAS (Carpenter)
17. ~~242461. Sri. K. Jyoti Borthakur~~ 37. 220270. Sri. Kailash Patra (Maz)
18. 243553 Sri. P. T. Ao. 38. KAILASH PATRA
19. 248556. L. Manak ^(peon) 39. 243775 Sri. Ram Naval Das (Maz)
20. 243585 A. S. Marlaomi ^(peon) 40. 242527 Sri. Willson Momin

(9)

VERIFICATION

WE the Undersigned posted in the establishment of Respondent-3
at Leimakhong, Manipur, do hereby verify the contents of the applica-
tion above, which are true to our knowledge, and we have not
suppressed any material facts.

No. 220227.

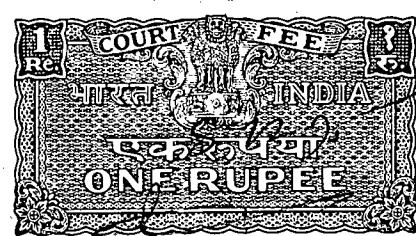
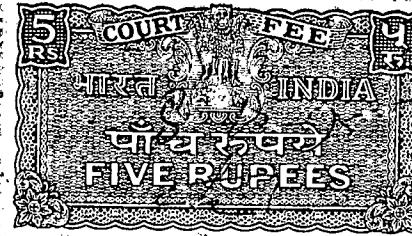
41. RAMPRIT (Mason) 81. 243435. Jhangkuon MAZ (Maz)
 42. 220226. Sri. Ridhwanan - 82. 243599. SABIR HOSSAIN
 Thakur (Mason)
 43. 243644. Len Dao Vaiphei 83. 243673. Shri J. Kulamani Singh, Maz (Maz)
 44. 238378. Shayan Bihari, 84. 243824. Anch Vaiphani. (Maz)
 (Bhitar)
 45. 255814. Shirnath Prasad 85. 243623. Hecton Chonglo
 (B/Smith)
 46. 237281. Sri. Manijam 86. 243842 - L. Labhoun.
 Mahato (Peminter)
 47. 230581 - Sri. Rabindhar Dew 87. 243680. Hari Ram Chankar, Ma
 48. No. 230344 (Carpenter) 88. ATOVI SEMA (Mason)
 P.C. PRADHAN (Carpenter) No. 243798
 49. ~~P-3891~~
 50. ~~MD RAHIM (Maz)~~
 243522. Aga Rungma (Carp)
 51. P-3891. Md Rahim (Maz)
 52. 238033. Sombahadre (Maz)
 53. 220263. K. Punya.
 54. CHANDRA GIRUD
 55. 243611. Pramila (Maz)
 56. 243821. Manglenjai Singh (Male)
 57. 237840. Sorularaneog (Maz)
 58. 220311. M.D. RASUL (Maz)
 59. 243436. Thoniba Singh
 60. R10. 243433
 SEIMIN THANG (MAZDOOR)
 61. 243435. Jhangkuon MAZ (Maz)
 62. 243599. SABIR HOSSAIN
 63. 243673. Shri J. Kulamani Singh, Maz (Maz)
 64. 243824. Anch Vaiphani. (Maz)
 65. Henggen Vaiphei
 66. 237880. Shri. K. M. Chakrabarty. (SBS-
 67. 243604. R. K. Paul (Elect. H.S. I)
 68. 238104. C. M. Mallick. (Elect. H.S. II)
 69. 238207. N. Sridharan (P.H.R)
 70. 238326. Vibhu Prabhat (P.H.R)
 71. R. K. Paul 237716 P. K. HOLM ROY
 (Elect. H.S. I)
 72. ~~C. M. Mallick~~
 No. 243604. R. K. Paul (Elect. H.S. I)
 73. 238333. MILYANUS EKKA (P.H.R)
 74. 238207. N. Sridharan (P.H.R)
 75. 238128. FGM. TULASI NOMIA.
 76. 238333. MILYANUS EKKA (P.H.R)
 77. ISHWAR BHAGAT
 78. 238128. FGM. TULASI NOMIA.
 79. 220336. B. B. Thakur (Fitter)
 80. 238011. M.D. Srajul Haque (Fitter)

(10)

VERIFICATION

WE the Undersigned posted in the establishment of Respondent-3 at Leimakhong, Manipur, do hereby verify the contents of the application above, which are true to our knowledge, and we have not suppressed any material facts.

81. 243672. Sri. K. H. Sunil Singh (1ES) No 243683.
82. 2436672. Sri. N. Ram Chandram (V/man) 101. SRI. ADHIKAL MANDAL (Maz)
83. 220338. Sri. H. Hamisab (V/man) No 243693
No. 228252 102. 243692 Sri. Chir Kumar Rama (Maz)
84. S. Singh (V/man) 103. J.S. WINNIE (Maz)
85. K. P. Chander Sekaran Nair 104. 243682, Sri. K. K. Das (Maz)
105.
86. K. P. Chander Sekaran Nair (V/man) 106. Mayangulam
87. 220244. PATTUWANE SWARRAM, 107. 243622 H. Ram Singh (Maz)
(Maz)
88. 220244. Sri. Singh Bahadur 108. SRI. LAKHINDAR DOLEY.
(Maz)
89. 243689 M.L. Kaipiba (Elect) 109. MES/212027 Sri K. K. Datta Supdt BFR
110. M.F. MES/243656 A. Mani, 111.
90. 243679 Chembanteng Lohia (Maz) 112.
91. 238358 RAMPRASAD HARI JANI 113.
(Maz)
92. Sunil Deb 114.
93. A.S. HUNGRIAO 115.
94. 238042 A.P. Kumar (Man) 116.
95. 238026. Motilal (Maz) 117.
96. 243434 Sri. Gobind Singh 118.
(Maz)
97. 243641 Sri. G. MUNI Swamy 119.
(Maz)
98. ADIRAM DAHAL 120.
99. 243643. Sri. Jil Bahadur 121.
(Maz)
100. 243617. Sri. Bhakta - 122.
Bahadur (ama.) (Maz)



(11)

22
23
24
25
26

VAKALAT-NAMA

IN THE

CASE NO :

M-1
CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

GUWAHATI

.....Mangi Singh and 102 Others..... Petitioner/s

~ VERSUS ~

.....Union of India..... Respondent
Opp. Party

I/We undersigned,

Petitioner/s/ Respondents in the above application do hereby appoint and retain the below named Advocates to act and appear for us/us in the above case and on my behalf to conduct and prosecute the same and all proceedings that may be taken in respect of any application connected with the same ; to file/submit or to obtain return of documents or money on my/our behalf in the same above proceeding ; and to represent us/us and take all necessary steps on my/our behalf in the above matter. I/we agree to ratify all acts done by the aforesaid Advocates in pursuance of this Authority.

Dated day of 19

No 243646.

SRI GADADHAR BANIA (ELECT. S)

1.

2. NO. 243601 - M. Manoi Singh (ELECT. S)

3. 243201 - W. Megha Singh (ELECT. S)

4. 243621 - K. K. Bhattacharya (ELECT. S)

5. 243201 - Adhar Chandra Ray (ELECT. S)

6. 245167 - K. Sengupta (ELECT. S)

7. MES/212037 AK PANJA (UPDTE NY) (S)

8. MES/204988 P. K. Dutta (ELECT. S)

9. MES/264665 - A. K. Das (ELECT. S)

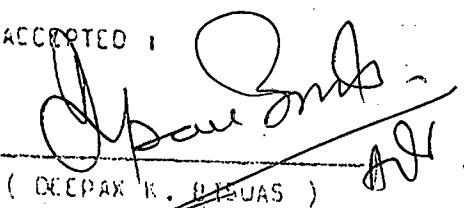
10. 280212 - K. Raygada (ELECT. S)

11. - - - - -

12. - - - - -

13. - - - - -

ACCEPTED :


(DEEPAK K. BHATTACHARYA)
ADVOCATE

AGARTALA - BAR

(12)

1

John
D. Clegg

VAKALAT NAMA

(Continuation sheet- 2 :)

14. 238098 A. HAZARIKA, Srini ~~SD~~

15. 242436 Sri. B. Paul (S. K. II) ~~Appal~~

16. 242428 Sri. A. C. Scope (S. K. II) ~~Ans~~

17. ~~242461 Sri. K. J. S. Singh (S. K. II)~~ ~~Ans~~

18. 243553 Sri. P. J. A. Q. (M. D. M. R. II) ~~Ans~~

19. 248556 Sri. L. Marak (Peon) ~~Ans~~

20. 243553 A. S. Morkami (Peon) ~~Ans~~

21. 225161 Amrit Singh (Chowkidar) ~~Ans~~

22. 243656 Sri. Sudam Bahadur (Chowkidar) ~~Ans~~

23. 220149 Sri. Jogi Pradhan (Chowkidar) ~~Ans~~

24. 243656 Sri. Samar Sarkar (Chowkidar) ~~Ans~~

25. 292210 Sri. Rameshwar (Chow) - 21/2/2011

26. 220162 Sri. Jogi Bahadur Thapa (Chowkidar) ~~Ans~~

27. 238284 Sri. Jagadish Das (Chowkidar) ~~Ans~~

28. 230415 Bonna (Chow) - 21/2/2011

29. 243601 Kheplam Nagark (Chow) - 1/Chm

30. 243602 Arjun Das (Chow) - ~~Ans~~

31. 243650 Sri. Santanu Das - 21/2/2011

32. 242926 Hurng Zilung (S. K. II) ~~Ans~~

33. 243923 Sri. Dulal Saha (Chowkidar) - ~~Ans~~

34. 243924 Sri. Shastrughan Thakur (Chowkidar) - Thakur

35. 220254 Sri. P. M. Samuel (Blacksmith) ~~Ans~~ (Chow)

(13)

24

Page 3

VAKALAT-NAMA

IN THE

CASE NO.:

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

GUWAHATI

..... Petitioner/s
- VERSUS -

..... Respondent
Opp. Party

I/We

Petitioner/s/ Respondents in the above application do hereby appoint and retain the below named Advocates to act and appear for me/us in the above case and on my behalf to conduct and prosecute the same and all proceedings that may be taken in respect of any application connected with the same ; to file/submit or to obtain return of documents or money on my/our behalf in the same above proceeding ; and to represent me/us and take all necessary steps on my/our behalf in the above matter . I/we agree to ratify all acts done by the aforesaid Advocates in pursuance of this Authority.

Dated day of 19

No - 243586,

36. SRI. LAL MOHAL DAS (Carpenter)

37. 2202270. Sriam Sharmi (Carpenter)

38. 243598. Kailash Patra (Mar)

39. 243222. Sri. Ram Narval Das (Mar)

40. 242527. Sri. Wilson Momin (Mar)

41. 220227. RAMPRIY (Mesom HS - I) - Blank

42. 220226. Sri. Radhaman Thakur (Mar)

43. 243644. Lekha Das - Vai Phai (Mar)

44. 238378. Shyam Bihari F. P. E.

45. 252814. Shrimath Das (CB/3)

46. 237281. Sri. Manjiram Mahato (Carpenter)

47. 230511. Sri. Rabindhar Das (Carpenter)

No. 220344. R.D.Das

48. P. C. PRADHAN (Carpenter)

ACCEPTED :

Deepak K. Biswas
(DEEPAK K. BISWAS)
ADVOCATE

AGARTALA - BAR

(14)

VAKALAT NAMA

(Continuation sheet- 2)

49. ~~220229~~ 243822 Aga Bawna (coop) App.

50. P-3891, Mr. Rahim (maz) ~~243822~~ App.

51. 238033, Sri. Sombahader (maz) ~~243822~~

52. 220229, Sri. K. Purniya (maz) App.

53. No - 220229,
CHANDRA LAL (H/nan) - cojud

54. No: 243611, Pramal (maz) Pramal

55. 243821, Mangal Singh (maz) MPS

56. 237840, Sri. Surulata Neog (maz)

57. 220311, M. D. RASUL App.

58. 23822, Bhoj Bahader (maz) -

59. 243436, Sri. Thakur Singh (maz) 21/3/18

60. 243433, Sunita Theng (maz) Changling

61. 263435, Thangkiren - MAZ (USA) Shan

62. 243599-SABIR HUSSAIN App.

63. 243673, Shri J. Kulamani Singh, Maz (USA) App.

64. App. 1/12/24 243824

65. 243623 Heeler Chongli - App.

66. 243842, L. L. Labhouri (maz) L App.

67. 243680 Hari Ram Chankhan, Maz - Chankhan
No - 243798

68. App. 1/12/24 243825

69. Thangjai Daulhi - (maz) App.

70. 237880 Shri. K. M. Chakraborty (S.E.H.S-I) Chakraborty
(Applicants)

Page 5

VAKALAT-NAMA

IN THE

CASE NO.:

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

GUWAHATI

..... Petitioner/s
~ VERSUS ~

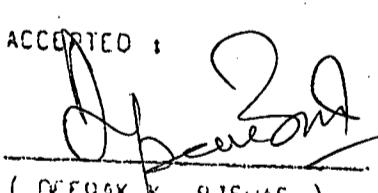
..... Respondent
Opp. Party

I/We

Petitioner/s/ Respondents in the above application do hereby appoint and retain the below named Advocate to act and appear for me/us in the above case and on my behalf to conduct and prosecute the same and all proceedings that may be taken in respect of any application connected with the same ; to file/submit or to obtain return of documents or money on my/our behalf in the same above proceeding ; and to represent me/us and take all necessary steps on my/our behalf in the above matter . I/we agree to ratify all acts done by the aforesaid Advocate in pursuance of this authority.

Dated day of 19

ACCEPTED :


(DEEPAK K. BISWAS)
ADVOCATE

AGARTALA - BAR

71. 237716 P. K. HOLM ROY - Elect H.S.I
No. 243604

72. RIKI Paul - Elect. H.S. II - Paul

73. EDDY Mabbilie (H.S. II) - Eddy Mabbilie

74. 238291 - Sri N. Sridharan (P. Hro)

75. 238326 Sh. Visnu Prabhat (P. Hro) - Prabhat
No. 238338

76. MILYANUS EKKA (P. H. O) - RKR
No. 220353

77. ISHWAR BHAGAT - (P. H. O) - Ishwar

78. 238128 FGM. TULASI MONIA - Tulasi Monia

79. 220336. B. B. Thakuri (Fitter) B. B. Thakuri

80. 238011 M. D. Srinuwal Hague (Fitter) M. D. Srinuwal Hague

81. 243672 - KH. SUNIL SINGH - (DES) FGM

82. 243672. Sri N. Banchandan (V/Man)
NR Shandar

83. 220338. Sh. H. Hanifa. (V/ Man)

Page - 6

VAKALAT NAMA

(Continuation sheet - 2)

No - 228252

84. Sukh Singh - (V. Man) S. Singh

85. 220250. Sri. Veer Singh (Mate)

86. No. 238437. K. P. Chandrasekaran Nair (V/Man) - N

87. 220244. PHULWANIE SWARRAM. (Mate) Bhus

88. 220244. Smrithi Bahadur gowring (mate) -

89. 243889. M.L. Kapibay (Elect S) Kaly

90. 243679. Chemburtheng - Letha (Mate) Ch

91. 238358. RAMRASAD HARIJAN. (Mate) -

92. No. 220211. S. S. Singh - (Mate) S. Singh

93. No. 243846. A.S. WURGRADYO (Mate) -

94. No. 243846. A.P. Kumar (Mate) Kinn

95. 238026. Moti Lal - (Mate) Mula

96. 243434. Sri. Gourind Singh (Mate) Gour

97. 243641. Shri. G. munnu Sury. mag. G. m. Sury

98. 243603. ADIBAHAM DAHAL (Mate) D. Dhal

99. 243643. Sri. Til Bahadur (Mate) T. B.

100. 243617. Sri. Bhakata Bahadur lama. (Mate) - 13 B. K. M.

101. No. 243683. SRI ADHIKALAL MANDAL - (Mate) A.L. Mandal

102. No 243622. SHTV KUMAR RANIT. M. 3 door

103. No. 243603. J.S. WINNER - (Mate) - R. M.

104. 243882. K. K. Datta (Mate) - K. K. Datta

105. 243521. - - - - -

106. 243521. MAYANGNEKEN (Mate) - - - - -

107. No. 243922. H. Kans Singh -

108. 1243545. LAKHINDAR DOLEY (P.H.O) -

109. MES/212027 Sri K. K. Datta 10000 - Supdt B.R.I

110. 1155/243456 A. Mani, M/Reader

Spl. Petition.
u/R. 4(5)

(1)

(1)
28/10/2011
S. C. D.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

CASE NO : O.A. of 1996

1. Shri S. Mangi Singh, Elect. SK MES NO.243681
2. " W. Megha Singh, Elect. " 243801
3. " K. Krishnamoni Sharma, Elect. " 243671
4. " Adhar Chandra Roy, " " 243710
5. " K. Sen Gupta, Spdt. B/R-1 " 265107
6. " A.K. Panja, Spdt. E/M-1 " 212037
7. " P.K. Dutta, " " 204988
8. " A.K. Das, S.A.-II " 264665
9. " K. Rajadurai, Spdt. B/R-II " 289212
10. " A. Hazarika, S.K.-II " 238098
11. " B. Paul, ... " " 242246
12. " A.C. Gope, " " 242428
13. " P.T. Ao, Mt. Dvr. Gr-II " 243553
14. " L. Marak, ~~Rebam~~ Peon " 248556
15. " A.S. Marcony, Peon " 243555
16. " Amar Singh, Chowk. " 225161
17. " Padam Bahadur, Kh/Chowk " 243636
18. " Jogi Pradhan, Chowk. " 229149
19. " Samar Sarkar, " " 243656
20. " Rameshwar, " " 202110
21. " Jog Bahadur Thapa, Chowk. " 220162
22. " Jagadish Das, " " 238284
23. " Rama, Chowk. " 220145
24. " Khuplam, Chowk. " 243601
25. " Arjun Ram " " 243602
26. " Sankar Das, S/Walla " 243650
27. " Huring Zeeling, S/Walla " 242926

(2)

- 2 -

28. Shri Dulal Shome, Chowk. No. 243923

29. " Shatrughna Thakur, Chok " 243924

30. " P.M.Samuel, B/Sm " 220254

31. " Lal Mohan Das, Carp. " 243588

32. " Sriram Sharma, " " 220270

33. " Kailash Patra Maz. " 243598

34. " Ram Naval Das " " 243775

35. " Wilson Momin " " 242527

36. " Ramprit, Mason " 220227

37. " Vidhanan Thakur, Mason " 220226

38. " Lanpou Vaiphai, Mason, " 243644

39. " Shyam Behari, Ftr./pipe " 238378

40. " Shivnath Prasad, B/Smith " 255814

41. " Manijan Mahato, Painter " 237281

42. " Rabindhar Das, Carp. " 230511

43. " P.C.Pradhan, Carp. " 220344

44. No. 237080 Shri K.M.Chakrabarty, SEMS-I

45. " 237716 " P.K.Holm Roy, Sr. Elect.

46. " 243604 " R.K.Paul, HS-II(Elect)

47. " 238104 " C.M.Mallik H.S.II(Elect)

48. " 238291 " N.Sridharan, P.H.O.

49. " 238326 " Vishnu Prabhat, "

50. " 238335 " Milyanus Ekka, "

51. " 220353 " Iswar Bhagat, "

52. " 238128 " Tulsi Munia, DMP

53. " 220336 " B.B.Thetui, Fitter

54. " 238011 " Sirajul Haque "

55. " 243922 " K.K.Dutta, B/R-I.

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

56.	No. 243672	Sh. KH. Sunil Singh, DES	80	No. 243921	Sh. Mayangnakan, Maz.
57.	No. 238497	" N. Ramchandran, V/Man	81	" 243922	" H. Kan Singh "
58	" 220338	H. Hanifa "	82	" 243545	" Lakhinder Doley, PHO.
59.	" 228252	Shiv Singh "	83	" 243522	" Rangina, Carp.
60.	" 238437	K.P. Chandrasekhar Nair.. "	84	" 238033	" Sonbahadur, Maz.
61	" 220251	Uchit Mahato, Mate	85	" 238033	" Sonbahadur, Mate.
62	" 220244	Bhubaneswar Ram, Mat	86	" 220253	" K. Pomiya, "
63.	" 220244	Singh Bahadur, Mate	87	" 220229	" Chandra Gaud, H/Man
64	" 243889	M.L. Kaipibou, "	88	" 243611	" Prom Lal, Mate
65.	" 243679	C. Lotha "	89	" 243821	" Manglomjao Singh, Mate
66.	" 238358	Ram prasad Harijan	90	" 237840	" Surulara Neog, "
67.	" 220211	Sunil Deb "	91	" 220311	MD. Resul "
68.	" 243846	A.S. Wungnaoyo, Maz.	92	" 238728	Sh. Bhoj Bahadur, "
69.	" 238042	A.P. Kumar, Mate	93	" 243636	" Thoiba Singh, Maz.
70.	" 238026	Motilal, Maz.	94	" 243433	" Somingthang, "
71.	" 243434	Govind Singh, Maz	95	" 243435	" Thankhoo "
72.	" 243641	G. Munnuswami, "	96	" 243599	" Sabbir Hussain "
73.	" 243603	Dodiram Dayal "	97	" 243673	" I. Kulamani Singh "
74.	" 243643	Til Bahadur, "	98	" 243824	" Anna Vaiphei "
75.	" 243617	Bhakta Bahadur "	99	" 243623	" Hechon Chonglai "
76.	" 243683	Adhik Lal Mandal "	100	" 243842	" Labhoum, "
77.	" 243622	Shiv Kumar Rana "	101	" 243680	" Hari Ram Chouhan "
78.	" 243693	J.S. Winnor, "	102	" 243798	" Atovi Soma, Mason
79.	" 243682	K.K. Das, "	103	"	" Thanggen Vaiphei

-1 Page-3 -

AN APPLICATION UNDER RULE 4(5)(a) OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL (PROCEDURE)
RULES 1987 FOR LEAVE TO SUBMIT A JOINT
APPLICATION BY THE APPLICANTS HAVING COMMON
CAUSE OF ACTION AND SEEKING SAME RELIEF.

The Petitioners above named respectfully beg to state as follows :-

1. That the Petitioners are filing a joint application before this Hon'ble Tribunal seeking relief on Sp. Comp. (PL) Allowance.
2. That all the Petitioners are civilian Defence employees under the same department and posted at the same station in the same establishment. All the Petitioners have identical and common interest and the cause of action is also similar in as much as the denial of the allowance to which the Applicants are entitled is similar and with effect from the same date.
3. That the Petitioners are low-paid employees and cannot afford to engage lawyers independently or bear the expenses involved in filing a separate application and as such the Petitioners agreed to pray for a permission of this Hon'ble Tribunal to submit the application jointly by the Petitioners by one application and hence this application for leave of this Hon'ble Tribunal to file a single application jointly by all the Applicants.

3. That the present Petitioners were among the 108 Applicants who jointly filed O.A. 181... of 1995 which was heard at length by this Hon'ble Tribunal on 11-01-96 at Guwahati Bench. Although the judgement was passed the relief was allowed in respect of the 1st Petitioner Shri Mrinal Kanti Das who had signed the Petition, but not in respect of other 16th who joined the 1st Petitioner. Leave was however, allowed to the Petitioners to file proper applications whereupon this Hon'ble Tribunal would consider extending the benefit of the judgement passed by the Hon'ble Tribunal on 11-01-1996. Hence this Petition for filing a single application jointly by all the Applicants.

It is therefore humbly prayed that this Hon'ble Tribunal would consider the circumstances and allow all the Petitioners to file a single application jointly by all the Petitioners.

A N D

for this act of kindness the Petitioner shall ever pray.

(6)

(22) Dr. S. P. Singh
S. P. Singh
S. P. Singh

VERIFICATION

WE the Undersigned posted in the establishment of Respondent-3 at Leimakhong, Manipur, do hereby verify the contents of the application above, which are true to our knowledge, and we have not suppressed any material facts.

1. No. 243646.
1. SRI. GADADHAR BANIA (ELECT. S.K.) 21. 225161. Amar Singh (Chow)

2. NO. 243681. S. MANGI SINGH (ELECT. S.K.) 22. 243686. padam Bahader (Chow)

3. 243801 W. Megha Singh (Elect) 23. 229149. Jagipradham (Chow)

4. 243671 K. Krishnamani (Chow) 24. 243656. Samud Sarkar (Chow)

5. 243710. Adhish Chandra Roy 25. 202110. Ramadhar (Chow)

6. 265107. K. Sengupta Supt. BIR-II 26. 220162. jog Bahader Thapa

7. MES/212037 AK PANJA SUPDT BIR-II 27. 238284. Jagadis Das (Chow)

8. MES-204988 P.K. Dutta E/M-II. 28. 220145. Rama. (Chow)

9. MES-264665 A.K. Das SA-II. 29. 243601. Khoplam Hayuli. (Chow)

10. 289212. K. Rajadhar. 30. 243602. Arjunram (Chow)
Supt. BIR-II

11. 31. 243650. Santan Das (S. I. Walla)

12. 32. 242926. Huring Zeling (S. I. Walla)

13. 33. 243023. Dulal Some (Chow)

14. 238098 A. HAZARIKA 34. 243924 Shatrujan Ghosh
SK-II

15. 242246. Sri. B. P. Paul 35. 220254. P. M. Samual
S.K. II

16. 242428. Sri. A. C. Gope 36. SRI. LAL MOHAN DAS (carpenter)
S.K. II No. 243588

17. ~~243661~~ S. P. Singh 37. 220270. ~~S. P. Singh~~ Sri Ram
Sharma

18. 243853 A. P. T. A. O. M. T. D. 38. 243798
S. P. Singh KAILASH PATRA. (Maz)

19. 243885. L. Marak. 39. 243775. Ram Naval Das. (Maz)
(Peon)

20. 243855 A. S. Markom. 40. 242527. Willson Nommin (Maz)

(23)
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VERIFICATION

WE the Undersigned posted in the establishment of Respondent-3
at Leimakhong, Manipur, do hereby verify the contents of the applica-
tion above, which are true to our knowledge, and we have not
suppressed any material facts.

No. 220227
41. RAMPRIT (Mason) 61. 233635 Jhangkuon MAZ (USA)
42. 22025 vidharam ^{Male} 62. 243599 SABIR HUSSAIN
43. 243644 Lengao Vaiphei 63. 243673 Shri J. Kulamani Singh, Maz (USA)
44. 238378, Shyam Rihani (Fitter) 64. 243824, Amnah Vaiphani (Maz)
45. 255814 Shirmath Prasad ^(B. Smith) 65. 243623 Heelon Chong / P
46. 237281. Manijam Maha ^{to} 66. 243842. L. Labhoum. (Maz)
47. 236511. Rabindhar Das 67. 243680. Hari Ram Chauhan, Maz
No. 220344
48. P-C PRADHAN (Carpenter) 68. AFOWI SEMA
49. No. 243522 Aga Rengma (carp.) 69. Thanggen Vaiphani
50. P-3891. Md. Rahim (Maz) 70. 237880/ Shri. K. M. Chakrabarty. (S2HS-I)
51. 238033. Sombahadur ^(Mate) 71. 237716 P K HOLM ROY Elect H.S.-I
52. 220263. K. Pumeja ^(Maz) 72. RIKI Paul. (Elect. H.S.-II)
No. 220223.
53. CHANDRAKUMAR (H. Man) 73. C. M. Mallica
54. 243611. Pramal (Mate) 74. 238291 N. Siddaram (P. H. O)
55. 243821 Manglajenos ⁸¹ 75. 238326. Vishnu Prabhat (P. H. O)
(Male)
56. 237840. Sorulara Neag ^(Maz) 76. MILYANUS EKKA
57. 220311 M.D. RASUL (Maz) 77. ISHWAR BHAGAT
58. 238728, Rhoj Bahadur ^(Maz) 78. 238128 FGM. TULASI HOTHIA
59. 243436, Thariba Singh ^(Maz) 79. 220336. Shri. B. B. Bhakat (Fitter)
60. NO. 243433 Seimindaw ^(Maz) 80. 238011. Md. Sirajul Haque
(Fitter)

(8)

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VERIFICATION

WE the Undersigned posted in the establishment of Respondent-3
at Leimakhong, Manipur, do hereby verify the contents of the application
above, which are true to our knowledge, and we have not suppressed any material facts.

81. 243672 - KH. SUNIL SINGH, No 243683
(DES) FGM. 101. SRI. ~~ADHIK LAL~~ MANDAL
No 238497. ADHIK LAL MANDAL (Maz)

82. N. RAMACHANDRAN (V. Man) 102. No. 243693
No. 228257 J.S. WINNER (Maz)

83. 243672. H. Hamifa (V. Maz) 103. No. 243693
No. 228257 J.S. WINNER (Maz)

84. S. Singh (V/Man) 104. 2438882 - K.K. Das (Maz)

85. K.P. Chande Sekhon No. 238437. 105. No. 243921
Name M. AJANGNEKEN (Maz)

86. 220251. Unit Mahato (Maz) 106. SRI. LAKHINDAR DOLEY (P.H.O)

87. 220244. BHUWANESWAR RAM 107. 243922 SRI. Khan Singh
(Male) No. 243545

88. 220241. Singh Bahadur 108. SRI. LAKHINDAR DOLEY (P.H.O)

89. 243889 M.L. Kaipibou (Elect) 109. MES/212027 Sri K.K. Dalle supdt B/RL

90. 243679. Chembenthup. 110. MES/243456 A. Mani, M/Roda
Lotia (Male)

91. 238358. RAMPRASAD HARIJAN 111.

92. Sunnil Deb (Male) 112.

93. A.S. WUNGNAOYD. 113.

94. 238042 Ab. Kumar (Maz) 114.

95. No. 238026 MOTILAL (Maz) 115.

96. 243434. Govind Singh 116.

97. 243641 Shri. G. MUNI Swamy (Maz) 117.

98. ① ADIRAM DAHAL 118.

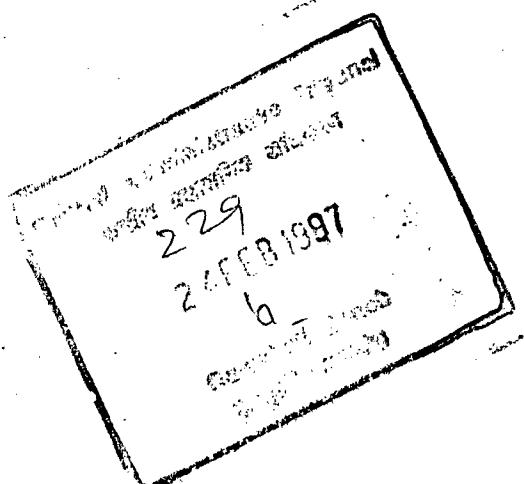
99. 243643. Sri Til Bahadur. 119.

(Maz)

100. 243617. Bhakata 120.

Bahadur lama.
(Maz)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH



In the matter of :

O.A. No. 43 of 1996

Shri Mangi Singh and Others

-versus-

Union of India & Others

-And-

In the matter of :

Written Statement on behalf of
the Respondents.

I, A.K.Gupta, Major, Garrison Engineer, 869
Engineer Works Section, C/o 99 APO do hereby solemnly
affirm and declare as follows :

1. That the respondents are in receipt of the above noted Original Application and an Order passed by this Hon'ble Tribunal asking them to file written statement and myself being authorised to file the written statement, I do hereby file it on behalf of all the respondents and the same may be treated as a common written statement.
2. That the respondents beg to state that the applicants have been appointed by the Garrison Engineer 869 Engineer Works Section and working under Assistant Garrison

Contd...P/2

File No. 65
Central Administrative Tribunal
Guwahati Bench
10/2/97
Central Administrative Tribunal
Guwahati Bench

Engineer, Military Engineering Services, Leimakhong,
C/o Headquarters 57 Mountain Division, C/o 99 APO.

3. That the respondents beg to state that the applicants are serving in the field areas and availing field service concessions namely free rations, free single accommodation and other allied facilities from the date of their appointments. These facilities are continued to be availed by the applicants.

4. That the respondents beg to state that the applicants have been recruited in the zone and as per service conditions of their cadres, promotion and service prospects are confined in this zone only.

5. That the respondents beg to state that the applicants are not having all India Service Liability throughout their service career. In this connection respondents beg to state that a copy of circular issued by the Government of India, Ministry of Defence under letter No. 37279/AG/PS3 (a)/165/D (Pay/Services) dated 31 January 1995 as amended vide letter No. B/37269/AG/PS3 (a)/730/D (Pay/Services) dated 17 April 1995 stipulates that defence civilian employees in the newly defined field areas, special compensatory, remote locality allowance and other allowances are not concurrently admissible alongwith field service concessions.

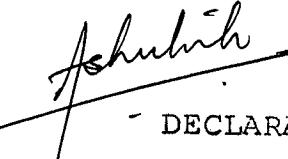
A copy of the letter dated 31.1.95 and 17.4.95 issued by the Ministry of Defence are annexed hereto and the same are marked as Annexures R₁ and R₂ respectively.

6. That the respondents beg to state that Government of India, Ministry of Defence further clarified vide Corrigendum No. B/37269/AG/PS3 (a)/1862/D (Pay/Pers) dated 12 September 1995 that no payment is entitled on account of Special Compensatory Allowance (Remote Locality Allowance) will be made for the civilian staff employed in newly defined field areas.
7. That the respondents beg to state that the applicants are already availaing field service concessions as stipulated in the Government of India, Ministry of Defence letter No. A/02584/AG/PS3 (a)/97-S/ D (Pay/Services) dated 25 January 1964 and do not have any All India Transfer Liability throughout their service career.
8. That the respondents beg to submit that the present application is ill-conceived of law and mis-conceived of facts.
9. That the present application is not at all tenable in the present form.
10. That the applicants having failed to make out a *prima facie* case and the application is liable to be dismissed.
11. That the respondents crave leave of this Hon'ble Tribunal to file additional written statement if the situation so arises.
12. That this written statement is filed bona-fide and in the interest of justice.

V E R I F I C A T I O N

I, A.K.Gupta, Major, Garrison Engineer,
869 Engineer Works Section, C/o 99 APO do hereby
solemnly affirm and declare that the contents made
in paragraph 1 are true to my knowledge and those
from paragraphs 2 to 7 are true to my information
being derived from records which I believe to be
true and rests are my humble submissions before
this Hon'ble Tribunal.

I, sign this verification on this the 10th
day of February, 1997.


✓ DECLARANT

A. K. GUPTA
MAJOR
Garrison Engineer



Copy of the Govt of India, Ministry of Defence, New Delhi letter No 3/37269/AC/PSS (a) /165/1 (Pay/Services) dated 31.1.95.

FIELD SERVICE CONCESSIONS TO DEFENCE CIVILIANS
SERVING IN THE NEWLY DEFINED FIELD AREAS

I am directed to refer to Para 13 of Govt. letter No 37269/AC/PSS (a) /11 (Pay/Services) dated 13.1.1994 and to convey the sanction of the President to the following Field Service Concessions to Defence Civilians in the newly defined Field Areas and Modified Field Areas as defined in the above mentioned letter :-

- (i) Defence Civilian employees serving in the newly defined Field Areas will continue to be extended the concessions enumerated in Annexure 'C' to Govt. letter No A/02584/AC/PSS (a) /97-3/2/D (Pay/Services) dated 25.1.1964. Defence Civilian employees serving in newly defined Modified Field Areas will continue to be extended the concessions enumerated in Appendix 'B' to Govt. letter No A/25761/AC PSS (b) /146-3/2/D (Pay/Services) dated 2nd March, 1963.
- (ii) In addition to above, the defence Civilian employees serving in the newly defined Field Areas and Modified Field Areas will be entitled to payment of special compensatory (remote locality) allowance and other allowances as admissible to defence Civilians as per the existing instructions issued by this Ministry from time to time.
2. These orders will come into force w.e.f. 1st April, 95.
3. This issues with the concurrence of Finance Division of this Ministry vide their UD No. 5 (1) /85-1/C (14-FA) dated 9.1.1995.

58/- x x x x xx

L.T. Tluanga
Under Secretary to the Government
of India.

CTC

N. S. SUNDARARAJ
CAPT.

99 A.G.R. GARRISON ENGINEER



No. B/37269/AC/PS3(a) /730/D (Pay/Services)
 Government of India
 Ministry of Defence

New Delhi, the 17th April, 1995

CORRIGENDUM

The following amendment is made to this Ministry's letter No. B/37269/AC/PS3 (a) /165/D (Pay/Services) dated 31.1.1995, regarding Field Service Concessions to Defence Civilians serving in the newly defined Field Areas :-

Para 1 (ii) may be deleted and substituted as under :-

*The Defence Civilian employees, serving in the newly defined modified Field Areas, will continue to be entitled to the Special Compensatory (Remote Locality) Allowance and other allowances as admissible to Defence Civilians, as hitherto, under existing instructions issued by this Ministry from time to time. However, in respect of Defence Civilians employed in the newly defined Field Areas, special compensatory (Remote Locality) Allowance and other allowances are not concurrently admissible alongwith Field Service concessions.

2. This corrigendum issues with the concurrence of the Finance Division/AC of this Ministry vide their I.D. No. 3924, dated 5.4.1995.

Yours faithfully,

Sd/- x x x x x

(L.T. Tluanca)
 Under Secretary to the Govt. of India
 Tele : 3012379

To

The Chief of the Army Staff
 New Delhi

Copy to :-

As per list attached.

C.T.C.

N. Sundararaj

N. SUNDARARAJ
 CAPT.

OFFICER ASSIST. GARRISON ENGINEER

